

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
(IB)-302/ND/2021

IN THE MATTER OF:

The Modi Oil General Mills	...	Applicant
Vs.		
Tirupati Coatings Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 20.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Eshna Kumar, Mr. Udit Gupta,
Mr. Anup Jain, Mr. Aditya Maheshwari, Advs.
For the Respondent :

ORDER

Learned Counsel for the Applicant states that service affidavit is filed and service is complete on the Corporate Debtor through e-mail. The copy of e-mail report being received by the Corporate Debtor is annexed with the service affidavit. None appears for the Corporate Debtor. One more chance is given to Corporate Debtor to appear, else on the next date the matter will be proceeded ex-parte. Let the copy of the order be served on the Corporate Debtor by the Learned Counsel for the Applicant.

List on **10.09.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)